

IN THE SUPREME COURT OF INDIA  
INHERENT JURISDICTION  
CONTEMPT PETITION (CRL.) NO.10 OF 2009

IN

WRIT PETITION (CIVIL) 202 OF 1995

AMICUS CURIAE

..PETITIONER

VERSUS

PRASHANT BHUSHAN AND ANR.

..RESPONDENT(S)

ORDER

ARUN MISHRA, J.

Before reaching to any finding whether the statement made as to “Corruption” would *per se* amount to Contempt of Court, the matter is required to be heard.

.....J.  
[ARUN MISHRA]

.....J.  
[B.R.GAVAI]

.....J.  
[KRISHNA MURARI]

NEW DELHI  
AUGUST 10, 2020.

ITEM NO.1501 Court 2 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(CrI.) No. 10/2009 In W.P.(C) No. 202/1995

AMICUS CURIAE Petitioner(s)

VERSUS

PRASHANT BHUSAN AND ANR. Respondent(s)

( [ HEARD BY : HON. ARUN MISHRA, HON. B.R. GAVAI AND HON. KRISHNA MURARI, JJ. ] )

Date : 10-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

By Courts Motion, AOR

For Respondent(s)

Mr. Mohit Chaudhary, Adv.  
Ms. Puja Sharma, AOR  
Mr. Kunal Sachdeva, Adv.  
Mr. Imran Ali, Adv.  
Mr. Balwinder Singh Suri, Adv.  
Mr. Anup Kumar Mishra, Adv.  
Ms. Garima Sharma, Adv.  
Mr. Parveen Kumar, Adv.  
Applicant-in-person, AOR

Mr. Rajeev Dhavan, SR. Adv.  
Ms. Kamini Jaiswal, AOR  
Mr. Prashant Bhusan-in-person.

Mr. Rohit Kumar Singh, AOR

Mr. Jishnu M.L., Adv.  
Ms. Priyanka Prakash, Adv.  
Ms. Beena Prakash, Adv.  
Mr. G. Prakash, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Before reaching to any finding whether the statement made as

to "Corruption" would *per se* amount to Contempt of Court, the matter is required to be heard.

List the matter on 17.08.2020.

(ASHWANI KUMAR)  
AR-CUM-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)

(Signed order is placed on the file)